



MADRAS LEGISLATIVE ASSEMBLY

**THIRD ASSEMBLY-SEVENTH SESSION-SECOND MEETING
(3rd to 12th November 1965)**

RESUME

**GOVERNMENT OF MADRAS
1965
DECEMBER 1965**

**Legislative Assembly Department
Fort St. George, Madras-9**

MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY-SEVENTH SESSION-SECOND MEETING.

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**RESUME OF WORK TRANSACTED BY THE MADRAS LEGISLATIVE
ASSEMBLY FROM 3RD TO 12TH NOVEMBER 1965.**

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The Madras Legislative Assembly which was adjourned on the 11th August 1965 met again on the 3rd November 1965 and adjourned sine die on the 12th November 1965.

Sittings of the Assembly

The Legislative Assembly met for 9 days during the period (3rd to 12th November 1965) and in terms of hours it sat for 40 hours and one minute.

Condolence Resolution

On the 3rd November 1965, Hon. Sri M. Bhaktavatsalam, Chief Minister moved the following Condolence Resolution:-

" This House express its shock and deep sense of sorrow at the tragic death of Sri Balwanthrai Mehta, the then Chief Minister of Gujarat and Srimathi Mehta due to the barbarous and dastardly attack by Pakistan and conveys its profound sympathy to the members of the bereaved family and the Government and the people of Gujarat."

Sri V. R. Nedunchezhiyan, Leader of the Opposition and Sri M. Kalyanasundaram spoke thereon and the Hon. Speaker associated himself with the resolution.

The resolution was passed nem. con. all the members standing in silence for two minutes.

Obituary References

On the 4th November 1965, Hon. Speaker announced to the House the demise of the following former members of the Assembly on the dates noted against each:-

Sri K. Venkata Shetty on the 22nd August 1965.

Sri K. S. Ramaswamy Gounder on the 11th September 1965.

The Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

Questions

During the period 290 Starred Questions, two Short Notice Questions and two Private Notice Questions were answered on the floor of the House. Answers to nine unstarred questions were laid on the Table of the House.

Adjournment Motions

During the period under review, five notices of motions for the adjournment of the business of the House were received the details of which are given below:-

(1) On 4th November 1965, the Hon. Speaker read out to the House, the notice of motion for the adjournment of the business of the House given by Sri K. A. Mathialagan to discuss about the dispute between several thousands of textile workers and managements of more than seventy textile mills in Coimbatore district in regard to payment of bonus, and withheld his consent to raise the same as it was not a matter for an adjournment motion since a machinery has been provided for under the Industrial Disputes Act and a regular procedure has also been laid down in that Act to deal with such disputes.

(2) On the same day, the Hon. Speaker read out another notice of motion for adjournment of the business of the House given by Sri M. V. Karivengadam and Sri M. Kalyanasundaram to discuss the shortage and distribution of kerosene and withheld his consent to raise the same.

(3) The Hon. Speaker read out on the same day another notice of motion of Sri T. L. Sasivarna Thevar and Sri K. Cheemaichamy for adjournment of the business of the House to discuss an order under Section 144 issued on the eve of the anniversary celebrations of late Sri Muthuramalinga Thevar and also withheld his consent to raise the same as it was not a fit matter for an adjournment motion.

(4) On 5th November 1965, the Hon. Speaker read out to the House, the notice of motion for the adjournment of business of the House given by Sri A. Kunjan Nadar to discuss the alleged irregularities in the selection of candidates for admission to the five year M.B.B.S., course and withheld his consent to raise the same as it was not a fit matter for an adjournment motion and as the leader of the Opposition had given notice of a Private Notice Question which would be answered during the session.

(5) On 6th November 1965, the Hon. Speaker read out to the House the notice of motion of Sri A. Kunjan Nadar for adjournment of the business of the House to discuss about the failure of crops in Kanyakumari district owing to the failure of monsoon and faulty distribution of water and withheld his consent to raise the same as this was not a matter for an adjournment motion. The Speaker also observed that the Member could have called the attention of the Hon. Minister under rule 41 or given notice of Short Notice Question on the matter.

STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES BY MINISTERS

During the period eight statements were made by Ministers on their attention being called by the Members to matters of urgent public importance under rule 41 of the Assembly Rules, details of which are given below:-

<i>Sl.No..</i>	<i>Date on which the statement was made.</i>		<i>Name of the Member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>	<i>(5)</i>
1.	4th 1965	November	Sri T. P. Alagamuthu, Sri S. Arumugam and Sri M. Kalyanasundaram.	Hon. Sri V. Ramiah, Minister for Food.	The non-availability of kerosene and diesel oil and its consequences.
2.	6th 1965	November	Sri S. Madhavan.	Do.	Non-cultivation of vast extent of land in Madurai and Ramanathapuram districts covered by the vaigai and Periyar irrigation systems due to failure of monsoon.
3.	8th 1965	November	Sri V. R. Nedunchezhiyan.	Hon. Sri R. Venkataraman, Minister for Industries.	Recent power cut imposed by the Government and its adverse effect on Industries.
4.	9th 1965	November	Sri S. J. Ramaswamy.	Hon. Sri P. Kakkan, Minister for Home.	Withering of crops in the North Arcot and Chingleput district due to failure of monsoon and the necessity to dig bore-wells.
5.	10th 1965	November	Sri M. S. Selvarajan.	Hon. Sri G. Bhuvarahan, Minister for Information and Publicity.	Distress of the fisherman in the State due to shortage of nylon yarn.

Sl.No.	Date on which the statement was made.		Name of the Member who called the attention.	Minister who made the statement.	Subject matter.
(1)	(2)	(3)	(4)	(5)	(6)
*6.	11th	November	Sri V. Sankaran.	Hon. Sri R. Venkataraman, Minister for Industries.	The glut and accumulation of stocks of yarn in the spinning mills in the state.
*7.	11th	November	Sri V. R. Nedunchezhiyan.	Hon. Sri V. Ramaiah, Minister for Food.	Non-availability of baby foodstuffs in the markets.
*8.	11th	November	Sri M. S. Selvarajan.	Hon. Sri R. Venkataraman, Minister for Industries.	Closure of match factories in the State due to accumulation of stock.

* A motion under rule 244 of the Assembly Rules for suspension of rule 41 (3) of the Assembly Rules was moved by the Hon. Leader of the House and carried for making the last three statements on the same day.

STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES BY MINISTERS

During the period, two statements were made by the Hon. Ministers under rule 82 of the Assembly Rules details of which are given below:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Minister who made statement.</i>	<i>Subject-matter of the statement.</i>
(1)	(2)	(3)	(4)
1.	3rd November 1965	Hon. Chief Minister	The impact of the situation arising from Indo-Pakistan conflict on the resources and the programmes of the State Government.
2.	6th November 1965	Hon. Minister for Food.	The crop situation in Kanyakumari district.

Financial Business

The Second Supplementary Statement of Expenditure for the year 1965- 1966 was presented to the Legislative Assembly by the Hon. Minister for Industries on behalf of the Hon. Chief Minister on the 8th November 1965 and it was discussed and voted on 10th November 1965.

The Appropriation Bill relating to the Second Supplementary Statement of Expenditure for the year 1965-66 introduced in the Assembly on the 10th November 1965 was considered and passed on the 11th November 1965.

The Demands for Grants for Excess Expenditure in the year 1962-63 were presented to the Assembly by the Hon. Minister for Industries on behalf of the Hon. Chief Minister on the 8th November 1965 and the Grants were made on the 10th November 1965.

The Appropriation Bill relating to the Demands for Grants for Excess Expenditure in the year 1962-63 introduced in the Assembly on the 10th November 1965 was considered and passed on the 11th November 1965.

Legislative Business

A. OFFICIAL

(i) During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration.</i>
(1)	(2)	(3)	(4)
(1)	The Madras Entertainments Tax (Amendment) Bill, 1965.	3rd November 1965.	6th November 1965 (referred to Select Committee).
(2)	The Madras Land Revenue and Water cess (Surcharge) Bill, 1965.	4th November 1965.	8th November 1965. 10th November 1965.
(3)	The Madras City Tenants Protection (Amendment) Bill 1965.	Do.	8th November 1965.
(4)	The Madras Electricity (Taxation on Consumption) Amendment Bill, 1965.	Do.	6th November 1965.
(5)	The Madurai University Bill, 1965 (L.A. Bill No. 11 of 1965) as amended by the Joint Select Committee.	..	4th November 1965. 5th November 1965.
(6)	The Madras Sales of Motor Spirit Taxation (Amendment) Bill, 1965 (L.A. Bill No. 18 of 1965).	..	4th November 1965.
(7)	The Madras Sales of Motor Spirit Taxation (Second Amendment) Bill, 1965.	5th November 1965.	8th November 1965.
(8)	The Madras Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1965.	Do.	6th November 1965.

<i>Serial Number.</i> (1)	<i>Bill.</i> (2)	<i>Date of Introduction.</i> (3)	<i>Date of Consideration.</i> (4)
(9)	The Madras Panchayats (Amendment) Bill, 1965.	Do.	5th November 1965. 6th November 1965.
(10)	The Madras General Sales Tax (Third Amendment) Bill, 1965.	6th November 1965.	11th November 1965. 12th November 1965.
(11)	The Madras Preservation of Private forests (Continuance) Bill, 1965.	Do.	12 November 1965.
(12)	The Madras Warehouses (Amendment) Bill, 1965.	8th November 1965.	8th November 1965.
(13)	The Glanders and Farcy (Madras Amendment) Bill, 1965.	9th November 1965.	12th November 1965.
(14)	The Madras University (Amendment) Bill, 1965.	10th November 1965.	11th November 1965. (referred to Joint Select Committee).
(15)	The Madras Appropriation (No. 5) Bill, 1965.	Do.	11th November 1965.
(16)	The Madras Appropriation (No. 6) Bill, 1965.	Do.	Do.

Note-Items Nos. 9 and 12 of the Bills noted above were published under the Orders of Hon. Speaker.

On the 5th November 1965, the Hon. Minister for Industries presented the Report of the Select Committee on the Madras General Sales Tax (Second Amendment) Bill, 1965 (L.A. Bill No. 20 of 1965) and moved that the Bill be withdrawn.

The motion was agreed to and the Bill was withdrawn.

(ii) The following Bills were referred to Select/Joint Select Committees on the dates noted against each:-

(1) Joint Select Committee-

The Madras University(Amendment) Bill,1965 (L.A.Bill No.42 of 1965)	11th November 1965	The names of Member of the Committee are given in Appendix I
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(2) Select Committee-

The Madras Entertainments Tax (Amendment)Bill 1965 (L.A.Bill NO.29 of 1965)	6th November 1965	The names of Member of the Committee are given in Appendix II
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The Madras Entertainments Tax (Amendment) Bill, 1965 (L.A. Bill, No. 29 of 1965). The names of Members of the Committee are given in Appendix II.

(iii) Bill passed by the Assembly and returned by the Council with amendments.

The Madras Forest (Amendment) Bill, 1964 (L.A. Bill No. 39 of 1964)

Hon. Sri R. Venkataraman, Minister for Industries, moved the following motion on 12th November 1965:-

"That the following amendments made by the Legislative Council to the Madras Forest (Amendment) Bill, 1964 (L.A. Bill No. 39 of 1954) as passed by the Legislative Assembly be taken into consideration:-

Amendments

1. In the enacting formula, for the words 'Fifteenth Year' substitute the words 'Sixteenth Year'.

2. Clause 1: In sub-clause (1), of clause 1, for figures '1964' substitute the figures '1965'.

3. Clause 3: In the Explanation proposed to be added by sub-clause (iii) of clause 3, for the words ' the property of landholders such as jenmies, Devaswoms or holders of inam lands substitute the words ' ' the property of jenmies or Devaswoms ' '.

4. Clause 4. For the heading to new section 40-B, substitue the heading ' Notice to claimants of timber collected under section 40-A '.

The above motion was put and carried.

The Hon. Minister for Industries, Sri R. Venkataraman, moved that the amendments be adopted.

The motion was agreed to.

B. NON-OFFICIAL

The Madras Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1965 (L.A. Bill NO. 14 of 1965) was taken into consideration on 9th November 1965 and the motion that the Bill be taken into consideration given by Sri S. Madhavan was put and lost.

The following non-official Bills were introduced in the Legislative Assembly on 9th November 1965:-

<i>Serial Number.</i>	<i>Bills introduced.</i>	<i>Name of member who introduced the Bill.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>
1.	The Hindu Marriage (Madras Amendment) Bill, 1965.	Sri S. Madhavan, M.L.A.
2.	The Madras Buildings (Lease and Rent Control) Amendment Bill, 1965.	Srimathi T. N. Anandanayaki, M.L.A.

Resolutions

A. OFFICIAL

CONDEMNATION OF PAKISTANI AGGRESSION AND SOLEMN DEDICATION TO DEFENCE EFFORTS

Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following resolution on the 3rd November 1965 and the House adopted it unanimously:-

" This House strongly condemns the naked and wanton aggression by Pakistan and assures the Prime Minister that the Government and the people of the Madras State solemnly pledge their wholehearted support, service and sacrifice in men, money and material for the defence of our Motherland;

This House further express its grateful appreciation of the magnificent response of the people to the call of the Nation and exhorts them to maintain and promote the unity, patriotism, sense of service and sacrifice displayed by them in this hour of grave crisis;

This House express its profound tribute to the Armed Forces for their heroism, valour and patriotism in the face of grave danger and pays its sincere homage to those who made supreme sacrifice and laid down their lives in defence of the Motherland and its Freedom'

This House solemnly affirms that it is for us here to dedicate ourselves anew to the great task that remains to be fulfilled, that from these honoured dead we take increased devotion to the cause for which they gave their lives and we hereby resolve that these dead shall not have died in vain and that this Nation conceived in liberty and dedicated to peace,

democracy and secularism shall expel the aggressor from our sacred soil and march ward in fulfilment of the cherished goal."

B. NON-OFFICIAL.

On 9th November 1965, Pulavar K. Govindan moved the following resolution:-

" This House recommends to the Government to constitute a Committee of Professors in Tamil and History, experts in Philology and Archaeology to publish a Comprehensive History of Tamilnad by conducting reasearch on the ancient Tamil Classics, excavating the great cities which lie buried, arranging for the study of the inscriptions found in the ancient temples of the State and with such other proofs available in neighbouring States and foreign countries."

The resolution was by leave of the House withdrawn.

Government Motions

(1) Election of two Members to the Board of Industries.

On 3rd November 1965, the Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following motion:-

" That in order to represent the Madras Legislative Assembly on the Board of Industries, this Assembly, in accordance with Section 3 (1) (b) of the Madras State Aid to Industries Act, 1922 (Madras Act V of 1923) and rule XXII (2) of the Madras Small-scale and Cottage Industries, Loans and Subsidy Rules, 1956, do proceed on a date to be fixed by the Speaker to elect two representatives on the Board of Industries constituted under this Act."

The motion was put and carried.

The Hon. Speaker announced to the House on 10th November 1965 that the following members have been duly elected to the Board of Industries:-

1. Sri R. Jeevarathnam
2. Sri V. R. Nedunchezhiyan

(2) Suspension of Rule 23 of the Madras Legislative Assembly Rules.

Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following motion on 4th November 1965:-

"That the rule 23 of the Madras Legislative Assembly Rules, be suspended and the House do resolve to transact Government business to-day."

The motion was put and carried.

(3) Draft Madras Land Reforms (Disposal of Surplus Land) Rules, 1965

Hon. Sri V. Ramaiah, Minister for Food, moved the following motion on 6th November 1965:-

" That the following draft of the rules which it is proposed to issue under sub-section (1) of section 94 of the Madras Reforms (Fixation of Ceiling on Land) Act, 1961 (Madras Act 58 of 1961) be approved under the proviso to the said sub-section."

(Draft rules circulated separately)

Sri S. Madhavan and Sri T. P. Alagamuthu moved certain amendments to the rules and the amendments were either withdrawn or put and lost.

The motion for the approval of the rules were put and carried.

(4) Suspension of rule 41 (3) of the Madras Legislative Assembly Rules.

Hon. Sri M. Bhaktavatsalam, Chief Minister, moved the following motion on 11th November 1965 under rule 244 of the Madras Legislative Assembly Rules:-

"That sub-rule (3) of rule 41 of the Madras Legislative Assembly Rules, in so far as it requires that not more than one matter shall be raised under rule 41 at the same sitting be suspended."

The motion was agreed to.

(5) Change in the Order of Business of the House.

The following motions which were moved by Hon. the Chief Minister and Hon. the Minister for Industries were put and carried:-

(1) On 4th November 1965, Hon. Chief Minister moved:-

"That item (5) of the Agenda for the day be taken into consideration before taking up clause-by-clause consideration of the Madurai University Bill, 1965."

(2) On 8th November 1965, Hon. Minister for Industries moved:-

"That under rule 21 (3) of the Madras Legislative Assembly Rules, item (4) in the Agenda under 'Government Bills' be taken up before item (3)."

Election to the Senate of the Annamalai University

On 10th November 1965, the Hon. Speaker announced that (1) Sri K. Parthasarathi, (2) Sri G. Rajaram and (3) Sri K. A. Mathialagan, were duly elected to the senate of the Annamalai University with reference to an announcement made by him on the 3rd November 1965 regarding this election.

Privilege Matters

On 11th November 1965, Sri K. Parthasarathy, Chairman, Committee of Privileges, presented the Report of the Committee on 'Nathigam' case recommending that in view of express of regret and the tender of apology in person by the Editor, no further action on the weekly be taken. The above recommendations was approved by the House on the same day on a motion moved by Hon. Leader of the House.

Presentation of the Reports of the Committees

The following reports were presented to the House on the date noted against each:-

<i>Serial Number.</i>	<i>Report.</i>	<i>Date of presentation.</i>
(1)	(2)	(3)
1.	Report of the Joint Select Committee on the Madurai University bill, 1965 (L.A. Bill No. 11 of 1965).	3rd November 1965.
2.	Report of the Committee on Government Assurances (Seventh Report-Third Assembly.)	Do.
3.	Report of the Select Committee on the Madras General Sales Tax (Second Amendment) Bill, 1965 (L.A. Bill No. 20 of 1965).	5th November 1965.
4.	Report of the Committee of Privileges on 'Nathigam' case.	11th November 1965.
5.	Report of the Committee on Subordinate Legislation (Eleventh and Twelfth Reports of Third Assembly).	Do.

Papers laid on the Table of the House.

During the period under review 137 papers were laid on the table of the House, details of which are given below:-

A. Statutory Rules and Orders	...	99
B. Reports, Notifications and other papers	...	38
	Total	----- 137 -----

C. D. NATARAJAN
Secretary

APPENDIX I**THE JOINT SELECT COMMITTEE ON THE MADRAS UNIVERSITY (AMENDMENT)
BILL, 1965
(L.A. Bill No. 42 of 1965)**

Names of Members

1. Hon. Sri M. Bhaktavatsalam
2. Sri N. Mahalingam, M.L.A.
3. Sri K. S. Subramania Gounder, M.L.A.
4. Sri B. Parameswaran, M.L.A.
5. Srimathi T. N. Anandanaykaki, M.L.A.
6. Sri K. B. Palani M.L.A.
7. Sri T. Karcha Gowder, M.L.A.
8. Sri M. Kalykanasundaram, M.L.A.
9. Sri Saw. Ganesan, M.L.A.
10. Sri K. A. Mathialagan, M.L.A.
11. Pulavar K. Govindan, M.L.A.
12. Sri N. Rajangam, M.L.A.
13. Hon. Sri R. Venkataraman, M.L.C.
14. Dr. A. Lakshmanaswami Mudaliar, M.L.C.
15. Sri A. Srinivasa Raghavan, M.L.C.
16. Sri K. Anbazhagan, M.L.C.
17. Srimathi Lakshmi Krishnamurthy, M.L.C.
18. Sri K. Rajaram, M.L.C.

APPENDIX II**THE SELECT COMMITTEE ON THE MADRAS ENTERTAINMENTS TAX
(AMENDMENT) BILL 1965
(L.A. Bill No. 29 of 1965)**

Names of Members

1. Hon. Sri R. Venkataraman (Chairman)
2. Sri N. Shanmugasundaram
3. Sri K. Narayanaswami Pillia
4. Sri A. Senapathi Gounder
5. Srimathi A. S. Ponnammal
6. Sri C. Sreenivasan
7. Sri S. Ponnuswami Nadar
8. Sri A. Ramachandra Rayar
9. Sri K. S. Mani
10. Sri Rama. Arangannal
11. Sri R. Nallamuthu
12. Sri P. U. Shanmugam
13. Sri C. Chiranjeevalu Naidu
14. Sri C. Munuswami Chetti
15. Sri P. Ramachandran